

Units of D. V. C. are giving trouble from the very beginning of their installation;

(b) whether the Engineers of D. V. C. had given assurance of satisfactory performance in questionable circumstances and if so, the reasons thereof;

(c) the rated output of each unit on the basis of which purchase was made; and

(d) the present level of output and also the availability factor of each set?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL): (a) and (b) Initial troubles were experienced during the commissioning of the MAN units of the Damodar Valley Corporation and these were removed by major modifications. Acceptance tests were carried out and the Corporation took over the units after results were found acceptable by a panel composed of experts including Chief Engineer, Damodar Valley Corporation. The units gave satisfactory service for a period of 3 years thereafter.

(c) 75 MW.

(d) Mainly because of the high abrasive content of the coal used in this power station resulting in heavy wear and tear of the auxiliaries (induced draft fans and coal mills) the output of each unit has been restricted to 55 MW. The availability factor varies between 55% and 70%.

Cases pending in Supreme Court

5321. **SHRI D. K. PANDA:** Will the Minister of LAW AND JUSTICE be pleased to state:

(a) how many days in a year the Supreme Court of India holds sittings;

(b) whether there are many cases pending decisions in the Supreme Court for a year or more; and

(c) whether among pending cases there are some appeals by special leave on sentences of death confirmed by the High Courts?

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE): (a) The Supreme Court holds sittings for about 182 days in a year, besides vacation sittings.

(b) The number of cases pending decision

in the Supreme Court for a year or more is 4037

(c) There are 15 appeals by special leave on sentence of death confirmed by the High Courts pending in the Supreme Court but the pendency of all these cases is for less than a year.

Electrification between Kanpur and Lucknow

5322. **SHRI S. M. BANERJEE:** Will the Minister of RAILWAYS be pleased to state:

(a) whether there is going to be electrification between Kanpur and Lucknow;

(b) if so, whether any final decision has been taken in this regard; and

(c) if not, the reason for the same?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA): (a) There is at present, no proposal to electrify Kanpur-Lucknow section.

(b) Does not arise.

(c) An examination of the proposal for the electrification of Kanpur-Lucknow section shows that sufficient capacity is available with the existing form of traction to cope with anticipated increase in traffic at the end of the IVth Five Year Plan and even beyond.

Scheme to Expand Obra Thermal Power Station Complex

5323. **SHRI DEVINDER SINGH GARCHA:** Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether there is a scheme under consideration of Government to expand the Obra Thermal Power Station Complex;

(b) if so, the estimated cost of this expansion;

(c) how long it will take to complete this expansion programme;

(d) whether any generator is proposed to be installed; and

(e) if so, its capacity in MWs. and how much electricity it will generate?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL): (a) Yes